

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. IA 2195/2020 In C.P.(IB)/1842/(MB)/2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

MS. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2024**

**NAME OF THE PARTIES: IA 2195/2020 Mr Haresh Shah VS
Mr JitendraYadav
IN THE MATTER OF
Andhra Bank Ltd
V/s
Oracle Home Texttile Ltd**

Section: 7, 30, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 2195/2020:- None appeared for the Applicant. Adv. Heena Girnari appeared for the Resolution Professional. It is seen from the record that vide order dated 19.03.2024, this Tribunal categorically stated that last opportunity is granted to the Applicant to come present and prosecute the matter, failing which, the matter shall be dismissed for non-prosecution. Today, when the matter called, none appeared for the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further.

In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly, **IA No. 2195/2020** is **dismissed for non-prosecution.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

19.04.2024
Sushil

Sd/-

LAKSHMI GURUNG
Member (Judicial)